

**APPENDIX -4G**  
**REPLENISHMENT SCALE FOR GEM REP AUTHORISATION**  
**(Please see paragraph 4.34 of FTP and 4.63 of HBP)**

| <b>S. No.</b> | <b>GEM REPLENISHMENT SCALE</b>   | <b>%AGE OF ENTITLEMENT ON REMAINING FOB VALUE OF EXPORTS</b>   |
|---------------|--|--|
| i)            | a) Cut and polished Emeralds/ Rubies/ Sapphires in Jewellery valued upto US\$ 350 per carat FOB.<br><br>b) Cut and polished Emeralds/ Rubies/Sapphires in Jewellery valued above US\$ 350 per carat FOB. | 60% for uncut and unset Emeralds Rubies/Sapphires<br><br>80% for uncut and unset Emeralds Rubies/Sapphires |
| ii)           | All varieties of semi-precious stones and synthetic stones   | 50% on fob value of such stones  |
| iii)          | Pearls   | 60% on fob value of such pearls.   |
| iv)           | Plain Gold/Silver Jewellery and articles   | 50%  |
| v)            | Plain platinum jewellery and articles  | 50%  |

**NOTE :** For diamonds and precious stones, entitlement may be arrived a separately on the basis of overall average of per carat realisation. For semi-precious/synthetic stones and pearls, the entitlement may be worked out on an individual basis. The total will be the value of the Gem Replenishment Authorisation / Licence.